

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 18

C.P. (IB)/1115(MB)2023

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **04.04.2024**

NAME OF THE PARTIES: **ARISINFRA SOLUTIONS PRIVATE**
LIMITED V/s KINJAL CIVILCON LLP

Section 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

C.P. (IB)/1115(MB)2023

- 1) Mr. Ankit Pitti, Chartered Accountant for the Operational Creditor and Mr. Aadil Parsurampuriah, Ld. Counsel for the Corporate Debtor are present.
- 2) Counsel for the Operational Creditor informs that Additional Affidavit has been placed on record; however, a copy of the same has not yet been served upon the Corporate Debtor. In that view of the matter, Operational Creditor is directed to serve a copy of the said Additional Affidavit upon the Advocates of the Corporate Debtor, forthwith, so that they can peruse the same and advance their submissions on the next date of hearing.

3) Stand over to 23.04.2024, for further consideration and hearing. Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare